

DIVISION BENCH  
COURT - II

**P-108**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/160(KB)2023  
IA(I.B.C)/554(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS ALOK AGARWAOL
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Debasish Chakraborti, Adv. ] For the Financial Creditor  
Mr. Snehasish Chakraborty, Adv. ]

Ms Vedika Sureka, Adv. ] For the Resolution Professional  
Ms Shalini Dey, Adv. ]

**ORDER**

1. Ld. Counsel for the Financial Creditor present. Ld. Sr. Counsel and Ld. RP for the Resolution Professional present.
2. Report of the Resolution Professional has been served to the Personal Guarantor. No objection has been given by the Personal Guarantor, therefore, last chance is given to the Personal Guarantor to raise objection.
3. List the matter on **19.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**